

GOVERNMENT OF INDIA  
MINISTRY OF POWER

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.734**  
TO BE ANSWERED ON 27.07.2015

**DEATHS DUE TO HIGH TENSION WIRES**

734. SHRI RAJKUMAR DHOOT:

Will the Minister of **POWER**  
be pleased to state:

- (a) whether it is a fact that high tension transmission wires have been responsible for killing many people in various parts of the country;
- (b) if so, the details thereof during the last three years, year-wise, State and UTwise; and
- (c) what remedial measures Government proposes to take in this regard?

**A N S W E R**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY

( SHRI PIYUSH GOYAL )

**(a) & (b):** As the electricity is a concurrent subject, the distribution of electricity is in the purview of the concerned State Government / Power Utility which are responsible for maintaining the lines in safe condition by enforcing the safety regulations / provisions. Fatal/non-fatal electrical accidents occur in various parts of the country where the high tension transmission wires particularly the overhead lines are owned by the Distribution Companies of the State Governments. The details of fatal human electrical accidents including from High Tension (HT) wires as received from the Central/States installations by the Central Electricity Authority for three years up to 2013-14 is at **Annex**. In respect of the Central Government, the transmission lines are mainly with the Power Grid Corporation of India Limited where no fatal electrical accident has been reported to Electrical Inspectorate of Central Government in last three years.

**(c):** As per the requirement of section 53 of Electricity Act 2003, the Central Electricity Authority has framed and notified the safety Regulations namely Central Electricity Authority (Measures Relating to Safety & Electric Supply), Regulations 2010 which are applicable for all installations in the country. Chapter VII of these Regulations specifically deals with the provisions relating to safety of overhead lines. The Distribution Companies (DISCOMs) of the State Governments are responsible for maintaining their lines in safe condition as per the requirement of the said regulations. Under section 162 of the Electricity Act, 2003, the Central/State Governments have their own Electrical Inspectorates to enforce the said safety regulations in electrical installations including lines in their jurisdiction.

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**ANNEX REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED  
QUESTION NO. 734 TO BE ANSWERED IN THE RAJYA SABHA ON 27.07.2015.**

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<b>States &amp; UTs</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>
Andhra Pradesh	722	1007	254
Arunachal Pradesh	75	NA	NA
Assam	77	14	73
Bihar	NA	77	10
Chhattisgarh	89	219	80
Goa	NA	NA	NA
Gujarat	17	405	585
Haryana	NA	146	59
Himachal Pradesh	110	25	25
Jammu and Kashmir	215	NA	21
Jharkhand	304	NA	30
Karnataka	0	242	451
Kerala	NA	161	241
Madhya Pradesh	NA	387	262
Maharashtra	NA	11	1041
Manipur	98	5	NA
Meghalaya	115	NA	14
Mizoram	240	13	6
Nagaland	NA	NA	NA
Odisha	535	54	56
Punjab	11	146	131
Rajasthan	136	508	NA
Sikkim	117	NA	NA
Tamil Nadu	NA	483	569
Tripura	14	11	16
Uttar Pradesh	NA	136	611
Uttarakhand	171	NA	54
West Bengal	NA.	17	182
Delhi	NA	12	121
Mines	NA	NA	NA
Central Govt. Installations	9	12	5
Railways	NA	NA	25
<b>Union Territories</b>			
A & N Islands	NA	NA	0
Chandigarh	1	1	0
D.&N. Haveli	NA	3	0
Daman & Diu	NA	NA	0
Lakshadweep	NA	NA	0
Puducherry	NA	4	11
<b>Total (All India)</b>	<b>3056</b>	<b>4099</b>	<b>4933</b>

**NA-Not Available**

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